

HIGH COURT FOR THE STATE OF TELANGANA: HYDERABAD.

**ARRANGEMENT FOR THE SITTINGS OF THE HON'BLE
JUDGES FROM WEDNESDAY, 22ND JANUARY, 2025
ONWARDS**

**(All Courts shall give top most priority to old pending matters,
particularly prior to the year 2003)**

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| 1. | <p>THE ACTING CHIEF JUSTICE & DR.G.RADHA RANI, J (DIVISION BENCH – I)</p> | <p>All Writ Appeals (Service and Non-Service) from 2025 onwards.</p> <p>Writ Petitions relating to Medical Admission</p> <p>Public Interest Litigation</p> <p><i>Suo Motu</i> Writ Petitions</p> <p>Contempt Appeals</p> <p>Criminal Contempt Cases</p> <p>All Writ Petitions challenging <i>Vires</i> of Statutes, Rules and Statutory Regulations relating to Income Tax, Commercial Tax, GST, Debts Recovery Tribunal and Securitization Laws and Service Rules</p> <p>Matters relating to Environment and Pollution Control Act</p> <p>Writ Petitions relating to and arising from the Andhra Pradesh Reorganisation Act.</p> <p>Cases dealing with projects involving both the States of Telangana and Andhra Pradesh</p> <p>Writ Petitions not specified elsewhere</p> <p>Writ Petitions under Telangana Lokayukta and Upa Lokayukta Act</p> <p>Letters Patent Appeals</p> <p>Admission, Interlocutory and Final Hearing Monday to Thursday from 10:30 am onwards</p> <p>Friday up to 1:30 pm</p> |
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| 2. | <p>THE ACTING CHIEF JUSTICE & N.V. SHRAVAN KUMAR, J (SPECIAL DIVISION BENCH)</p> | <p>All matters arising out of C.S.Nos.13 and 14 of 1958</p> <p>Admission, Interlocutory and Final Hearing</p> <p>Friday from 2:15 pm onwards</p> |
| 3. | <p>THE ACTING CHIEF JUSTICE</p> | <p>Applications filed under Section 11 of the Arbitration and Conciliation Act, 1996</p> <p>Admission, Interlocutory and Final Hearing Friday after Special Division Bench Work</p> |
| 4. | <p>P.SAM KOSHY, J & NAMAVARAPU RAJESHWARA RAO, J (DIVISION BENCH – II)</p> | <p>Writ Appeals (Non-Service) up to the year 2024. (Final Hearing, left out admissions and interlocutory, if any.)</p> <p>Income Tax Tribunal Appeals</p> <p>Income Tax Cases</p> <p>Gift Tax Cases</p> <p>Central Excise appeals</p> <p>Wealth Tax cases</p> <p>Wealth Tax Appeals</p> <p>Writ Petitions under the Arbitration & Conciliation Act, 1996</p> <p>Cases relating to Commercial Appellate Division</p> <p>Civil Miscellaneous Appeals and Civil Revision Petitions relating to Commercial Courts Act, 2015</p> <p>Writ Petitions, CRPs and all applications/ petitions filed under the Debts Recovery Tribunal and Securitization Acts</p> <p>Writ Petitions (Income Tax)</p> <p>Writ Petitions (Customs and Central Excise)</p> <p>Writ Petitions (Commercial Tax and GST)</p> <p>Referred Cases</p> <p>Tax Revision Cases (TRCs and TREVCs)</p> |

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| | | <p>Supreme Court Leave Petitions</p> <p>All Service and Non-Service matters where both the States of Telangana and Andhra Pradesh are involved</p> <p>All Writ Petitions challenging <i>Vires</i> of Statutes, Rules and Statutory Regulations except those relating to Income Tax, Commercial Tax, GST, Debts Recovery Tribunal, Securitization Laws and Service Rules</p> <p>Writ Petitions relating to High Court, Judicial Service and District Courts</p> <p>Civil Miscellaneous Second Appeals arising out of the Prevention of Money Laundering Act, 2002</p> <p>Writ Petitions under the Consumer Protection Act, 1986</p> <p>Motor Accident Civil Miscellaneous Appeals</p> <p>Admission, Interlocutory and Final Hearing</p> |
| 5. | <p>ABHINAND KUMAR SHAVILI, J</p> <p>&</p> <p>A. LAXMI NARAYANA, J</p> <p>(DIVISION BENCH – III)</p> | <p>Writ Appeals (Service) up to the year 2024</p> <p>(Final hearing, left out admissions and interlocutory, if any)</p> <p>Writ Petitions (Service – CAT & SAT)</p> <p>Writ Petitions under the Land Grabbing (Prohibition) Act, 1982</p> <p>City Civil Court Appeals</p> <p>Civil Revision Petitions</p> <p>Land Acquisition Appeal Suits</p> <p>Land Grabbing Appeals</p> <p>Special Appeals</p> <p>Original Side Appeals</p> <p>Admission, Interlocutory and Final Hearing</p> |

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| 6. | <p>MOUSHUMI BHATTACHARYA, J & P. SREE SUDHA, J</p> <p>(DIVISION BENCH – IV)</p> | <p>Criminal Appeals from the year 2019 onwards</p> <p>Habeas Corpus Matters</p> <p>Family Court Appeals</p> <p>First Appeals</p> <p>Writ Petitions relating to Legal Services Authority Act, 1987</p> <p>All CMAs (Other than CMAs under the Commercial Courts Act)</p> <p>Admission, Interlocutory and Final Hearing</p> |
| 7. | <p>T. VINOD KUMAR, J</p> | <p>Company Applications</p> <p>Company Petitions</p> <p>Company Appeals</p> <p>Referred Company Cases</p> <p>Cases relating to Commercial Division</p> <p>Execution Petitions</p> <p>Writ Petitions (Non-service) relating to:</p> <p>Departments of Central Government</p> <p>Central Government Undertakings</p> <p>Central Government Corporations</p> <p>Mines, Industries and Commerce</p> <p>Education</p> <p>Land Acquisition</p> <p>Housing Department</p> <p>General Administration Department</p> <p>Admission, Interlocutory and Final Hearing</p> |

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| 8. | K. LAKSHMAN, J | <p>Writ Petitions (Non-service) relating to:</p> <p>Municipalities & Urban Development</p> <p>Universities</p> <p>Criminal cases relating to former and present Legislators</p> <p>Criminal Petitions and Writ Petitions (Non-service) for quashing FIRs/Charge Sheets from 01.01.2023 to 30.06.2024</p> <p>Admission, Interlocutory and Final hearing</p> |
| 9. | B. VIJAYSEN REDDY, J | <p>Writ Petitions (Non-service) relating to:</p> <p>Home</p> <p>Excise</p> <p>Law & Legislative Departments</p> <p>Wakf Board</p> <p>Land Reforms Cases</p> <p>Tirumala Tirupathi Devasthanams</p> <p>Writ Petitions, not elsewhere specified</p> <p>Criminal Petitions and Writ Petitions (Non-service) for quashing FIRs/Charge Sheets upto 2022</p> <p>Admission, Interlocutory and Final Hearing</p> |
| 10. | P. SREE SUDHA, J | <p>Motor Accident CMAs of the year 2014</p> <p>Final hearing, left out admissions and interlocutory, if any.</p> <p>(Whenever Her Lordship sits single)</p> |
| 11. | Dr. G. RADHA RANI, J | <p>Writ petitions (service) up to the year 2009</p> <p>Final hearing, left out admissions and interlocutory, if any.</p> <p>(Whenever Her Lordship sits single)</p> |

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| 12. | N. TUKARAMJI, J | <p>Second Appeals</p> <p>Admission, Interlocutory and Final hearing</p> <p>Motor Accident CMAs up to the year 2013</p> <p>Final hearing, left out admissions and interlocutory, if any.</p> |
| 13. | T.MADHAVI DEVI, J | <p>Writ Petitions (Non-Service) relating to:</p> <p>Panchayat Raj & Rural Development</p> <p>Civil Supplies & Essential Commodities</p> <p>Cooperative Societies</p> <p>Food, Agriculture and Market Committees</p> <p>Admission, Interlocutory and Final Hearing.</p> <p>Writ Petitions transferred from the Administrative Tribunal.</p> <p>Admission, Interlocutory and Final Hearing.</p> |
| 14. | K. SURENDER, J | <p>Criminal Appeals</p> <p>Admission, Interlocutory and Final hearing - Every Monday, Wednesday and Friday from 10:30 am</p> |
| 15. | K. SURENDER, J & J.ANIL KUMAR, J (SPECIAL DIVISION BENCH) | <p>Criminal Appeals up to the year 2018</p> <p>Criminal confirmations (RT)</p> <p>Final hearing, left out admissions and interlocutory, if any.</p> <p>Every Tuesday and Thursday from 10:30 am</p> |
| 16. | SUREPALLI NANDA, J | <p>Writ Petitions (Non-service) relating to:</p> <p>Social Welfare, Tribal Welfare, BC</p> <p>Welfare & Minority Welfare</p> <p>Women Development and Child Welfare</p> <p>State Corporations and Undertakings</p> <p>Admission, Interlocutory and Final Hearing</p> |

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| 17. | JUVVADI SRIDEVI, J | Criminal Petitions and Writ Petitions (Non-service) for quashing FIRs/Charge Sheets from 01.07.2024 onwards. Admission, Interlocutory and Final Hearing |
| 18. | N.V. SHRAVAN KUMAR, J | Writ Petitions (Non-service) relating to: Stamps & Registration Energy, Environment, Forest, Science & Technology Fisheries & Animal Husbandry Endowments Admission, Interlocutory and Final Hearing Monday to Thursday from 10:30 am onwards Friday up to 1:30 pm and again after Special Division Bench Work |
| 19. | M.G. PRIYADARSINI, J | Motor Accident CMAs from the year 2016 onwards Admission, Interlocutory and Final Hearing. |
| 20. | C.V. BHASKAR REDDY, J | Writ Petitions (Non-service) relating to: Revenue from the year 2019 onwards Urban Land Ceiling Irrigation & Command Area Development Admission, Interlocutory and Final Hearing. |
| 21. | E.V. VENUGOPAL, J | Criminal Revision Cases Admission, Interlocutory and Final Hearing. |
| 22. | NAGESH BHEEMAPAKA, J | Writ Petitions (Service) from the year 2018 to 2021. Final Hearing, interlocutory and left out admissions, if any. Writ Petitions (Non-service) relating to: Transport Roads and Buildings |

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| | | <p>Factories & Labour Matters</p> <p>Employment Generation, Training, Youth Services and Sports</p> <p>Health, Medical & Family Welfare</p> <p>Right to Information Act, 2005</p> <p>Finance & Planning</p> <p>Admission, Interlocutory and Final Hearing</p> <p>Civil Miscellaneous Appeals</p> <p>Civil Miscellaneous Second Appeals</p> <p>Admission, Interlocutory and Final Hearing</p> |
| 23. | PULLA KARTHIK, J | <p>Writ Petitions (Service) from the year 2022 onwards</p> <p>Admission, Interlocutory and Final Hearing</p> |
| 24. | K. SARATH, J | <p>Writ Petitions (Non-service) relating to:</p> <p>Revenue up to the year 2018</p> <p>Final hearing, left out admissions and interlocutory, if any.</p> |
| 25. | J. SREENIVAS RAO, J | <p>First appeals</p> <p>City Civil Court Appeals</p> <p>Admissions, interlocutory and Final Hearing.</p> |
| 26. | NAMAVARAPU RAJESHWAR RAO, J | <p>Writ petitions (service) from the year 2010 to 2012</p> <p>Final hearing, left out admissions and interlocutory, if any.</p> <p>(Whenever His Lordship sits single)</p> |

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| 27. | A. LAXMI NARAYANA, J | <p>Motor Accident CMAs of the year 2015</p> <p>Final hearing, left out admissions and interlocutory, if any.</p> <p>(Whenever His Lordship sits single)</p> |
| 28. | J. ANIL KUMAR, J | <p>Writ petitions (service) from the year 2013 to 2017</p> <p>Final hearing, left out admissions and interlocutory, if any</p> <p>Every Monday, Wednesday and Friday from 10:30 am</p> |
| 29. | K. SUJANA, J | <p>Bails, Transfer Criminal Petitions –</p> <p>Admission, Interlocutory and Final Hearing</p> <p>CIVIL ADMISSION:</p> <p>Civil Revision Petitions up to 21.09.2024</p> <p>Original Civil Suits</p> <p>Original Petitions</p> <p>Transfer Civil Miscellaneous Petitions</p> <p>Admission, Interlocutory and Final Hearing</p> |

N.B:- All prayers for adjournments shall be made in the open Court only.

1. All matters, on change of roster, shall stand released and shall be posted before the Bench/s as per roster, except matters which are reserved for judgment or under the caption 'CAV' or the matters which are part heard.
2. All Civil Revision Petitions (except the Civil Revision Petitions filed against the orders made under the Arbitration Act) registered/numbered on or after 22-09-2024 for admission and interlocutory shall be posted before the concerned Administrative Judge.
3. Civil Revision Petitions registered/numbered on or after 22-09-2024 will be placed before the respective Administrative Judge on Fridays to be heard between 2.15 pm and 4.15 pm, and those matters shall remain before the Administrative Judge for a period of four months from its first date of hearing. If such matters are not admitted/disposed of within the period of four months, then the cases shall automatically stand transferred to regular Court assigned to hear Civil Revision Petitions.

4. Civil Motions pertaining to categories of Civil Revision Petitions registered on or after 22-09-2024 shall be moved before the concerned Administrative Judge in-charge of the District. In the event of absence of any Hon'ble Judge, the civil motions may be moved before regular Court assigned to hear Civil Revision Petitions.
5. All Civil Revision Petitions (except the Civil Revision Petitions filed against the orders made under the Arbitration Act) registered before 22-09-2024, which are pending for admission, shall be posted before the Courts assigned to hear Civil Revision Petitions.
6. On recusal by Division Bench-I, the Cases relating to Commercial Appellate Division and Civil Miscellaneous Appeals and Civil Revision Petitions relating to Commercial Courts Act, 2015 shall be posted before Division Bench-II.
7. Contempt Petitions alleging willful disobedience of the order passed by the Judge/s shall be listed before the same Judge/s and if the said Judge/s cease/s to be a Judge/s of this High Court, the same shall be posted/made before the respective Bench.
8. All lunch motions, Interim Applications, Interim Applications for restoration of cases dismissed for default/non-prosecution (other than Review Petitions), Interim Applications for relaxation of conditions of bail shall be posted/made before the respective Bench having the roster.
9. All interlocutory applications in Writ Petitions, Writ Appeals, Civil and Criminal Matters relating to final hearing matters shall be posted before the Bench having final hearing provision for that category.
10. First Appeals and City Civil Court Appeals (other than Land Acquisition Appeals), including Civil Miscellaneous Appeals, arising out of judgment/order and decree passed **prior to 24.9.2020**, where the amount or value of the subject matter exceeds Rs.25 lakhs, shall be posted before a Division Bench as per roster.
11. First Appeals and City Civil Court Appeals (other than Land Acquisition Appeals), including Civil Miscellaneous Appeals, arising out of judgment/order and decree passed **on or after 24.9.2020**, where the amount or value of the subject matter is between Rs. 35/- and Rs. 50/- lakhs, shall be posted before a Single Bench; if it exceeds Rs. 50/- lakhs, the case shall be posted before a Division Bench as per roster.
12. The matters assigned to a Hon'ble Judge while sitting single by the Hon'ble the Chief Justice (except the matters allotted for III judge reference or Election Petitions) shall stand released, when the said Hon'ble Judge is assigned to preside over a Division Bench or as the 2nd member of the Division Bench, and shall be posted before the Hon'ble Judge assigned to hear that category of matters.
13. When the recused matter is directed to be posted before other Bench by the Hon'ble the Chief Justice, on change of the roster and, if it is not part-heard, it shall be posted before the Judge assigned to hear that category of matters, if such Judge is different from the one who recused the matter.

14. Review Petitions shall be posted before the Hon'ble Single Judge against whose order the review petition is filed, and if the said Hon'ble Judge ceases to be a Judge of this High Court, the same may be posted before the Hon'ble judge who is assigned to hear that category of cases.

15. Matters may be assigned to any Bench under daily orders of Hon'ble the Chief Justice.

By Order of the Hon'ble the Acting Chief Justice

Date: 21.01.2025

Registrar (Judicial-I) FAC